Papers laid Shri Y. B. Chavan: No. Sir.

Shri Surendranath Dwivedy: It will be difficult if Government comes out with conclusions on the basis of the report. Then it becomes a different thing altogether

Mr. Speaker: You have made the suggestion now. You can make that suggestion in the debate also. Papers to be laid.

12.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON THE WORKING OF THE DEPOSIT INSURANCE CORPORATION FOR 1966 AND NOTIFICATIONS UNDER CUSTOMS ACT. ETC.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir. I beg to lay on the Table:-

- (1) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1986, along with the audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-645/67].
- (2) A copy each of the following Notifications under section 159 of the Customs Act. 1962:--
 - (i) G.S.R. 782 published Gazette of India dated 26th May, 1967. [Placed in Library, see No LT-646/67].
 - 783 published (ii) G.S.R. 1**n** Gazette of India dated 26th May, 1967. [Placed in Library, see No. LT-647/67].
 - 764 published (iii) G.S.R. Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-648/67].
 - (iv) G.S.R. 785 published Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-649/87].
 - (y) G.S.R. 786 published in Gazette of India dated the

- 26th May, 1967. [Placed in Library, see No. LT-650/671.
- 787 published (vi) G.S.R. Gazette of India dated the 26th May, 1967. [Placed in Library, sec No. LT-651/67].
- (vii) G.S.R. 829 published in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-652/67].
- (viii) G.S.R. 830 published in Gazette of India dated the 3rd June, 1967 [Placed in Library, see No. LT-653/67].
- (ix) G.S.R. 833 published Gazette of India dated the 3rd June, 1967 [Placed in Library see No. LT-654/67].
- (x) G.S.R. 834 published Gazette of India dated the 3rd June, 1967 [Placed in Library, see No. LT-655/67].
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1914:--
 - (i) The Customs and Central Excise Duties Export Drawback (General) thirty-second Amendment Rules, 1967, published in Notification No. G.S.R. 831 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-656/67].
 - (ii) The Customs and Central Excise Duties Export Drawback (General) thirty-third Amendment Rules, 1967, published in Notification No. G.S.R. 832 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-657/67].
 - (iti) The Customs and Central Excise Duties Export Drawback (General) thirty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 835 in Gazette of India -

[Shri K. C. Pant]

dated the 3rd June, 1967. [Placed in Library, see No. LT-658/67].

- (iv) The Customs and Central Excise Duties Export Drawback (General) thirty-fifth Amendment Rules, 1967, published in Notification G.S.R. 836 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-659/67].
- Customs and Central (v) The Excise Duties Export Drawback (General) thirty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No LT-660/671.
- (v1) The Customs and Central Excise Duties Export Drawback (General) thirty-seventh Amendment Rules, 1967, published in Notification G.S.R. 838 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-661/67].
- (4) A copy of the Central Excise (Eleventh Amendment) Rules 1967, published in Notification No. G.S.R. 788 in Gazette of India dated the 26th May, 1967 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library see No. LT-662/ 67].
- (5) A copy of the Insurance (Amendment) Rules, 1967, published in Notification No. G.S.R. 826 in Gazette of India dated the 3rd June, 1967, under sub-section (3) of section 114 of the nsurance Act, 1938 [Placed in Library, see No. LT-663/67].
- (6) A copy of the Income-tax (Third Amendment) Rules, 1967, published in Notification No. S.O. 1949 in Gazette of India dated the 30th May, 1967, under section 296 of the Incometax Act, 1961. [Placed in Library, see No. LT-664/671.

12,50 hrs.

ELECTION TO COMMITTEE

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): On behalf of Dr. S. Chandrasekhar, I move the following:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of Lok Sabha do proceed to elect, m such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

12.51 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Mr. Deputy-Speaker: The question

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

12.51 hrs.

MATTER UNDER RULE 377 FIFTH STEEL PLANT

र्थाः मध्य शिकारे (म्रोर)ः प्रध्यक्ष महोदय, मैं नियम 377 के मातहत इस्पात मंत्री के एक बयान की भ्रोर ध्यान दिलाना चाहता हुंजो उन्होंने इंदौर मैं किया था। उस में उन्होंने नीति सम्बन्धी घोषणा एक समाचारपत्नों के सम्मेलन में की बी जबकि